

Name of the Corporate Debtor:M/s Desai Agrifoods Private Limited; Date of Commencement of CIRP: 27.04.2026; List of Creditors as on: 19.09.2026

Annexure-6

Summary of List of Operational Creditors (Employees) w.r.t. Form D / E

Sr. No.	Name of Autho rised Repre senta tive, if any	Name of Employee	Amount of Claim received		Amount of Claim admitted		Wheth er relate d party?	% Voting Share in CoC (wher e applic able)	Amou nt of Claim under Verific ation (Rs.)	Amount of Continge nt Claim (Rs.)	Amount of any mutual credit, debts etc. -may be set off against the claim, if any (Rs.)	Details of any mutual credit, debts etc. -may be set off against the claim, if any	Amou nt of claim Inadmi ssible	Reason for Claim not admitted	Remarks, if any
			Date of Receipt	Amount Clai med	Date of admis sion/u pdatio n	Amount of claim admitted (Rs.)									
1	NIL	Hirenkumar DineshBhai Tanna	14-06-2026	25,39,882		863038				16,76,844					Matter is sub judice before the Civil Court, Mumbai
1	NIL	Ajit Desai	11-07-2026	2,73,70,797		2073444	Yes			2,52,97,353					Matter is sub judice before the Civil Court, Navsari.
Total				2,99,10,679	-	29,36,482	-	-	-	2,69,74,197	-	-	-		

Notes:

1. All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.
2. As per Regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.
The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision
3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.